

Bail Application No. 993/20
State Vs. Mehruddin
FIR No.63/17
U/s. 392/34 IPC
PS : Mandir Marg

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Girish Kumar, Ld. Counsel for applicant/accused Mehruddin (through Video Conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perused the reply of the IO/SI Rahul Raushan. Heard.

Ld. Counsel for applicant/accused has submitted that applicant is custody since last about two years, two of the co-accused persons are already released on interim bail and that he is aged about 68 years and in view of his advance age, there is a great risk of the applicant/accused getting ^{seriously} infected with COVID-19 in jail as it is difficult to follow social distancing there, therefore, he may be enlarged on interim bail for 45 days.

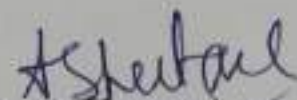
Ashutosh

Ld. Addl. PP for State has opposed the bail application on the ground of the nature and gravity of the offence.

Considering the totality of the facts and circumstances of the case and in view of the submissions made by Ld. Counsel for applicant/accused, applicant/accused Mehruddin is ordered to be released on interim bail for a period of 45 days on his furnishing of personal bond in the sum of Rs.25,000/- to the satisfaction of the concerned Jail Superintendent. However, applicant is directed not to influence or pressurize the prosecution's witnesses and in case, it is prima facie brought to the notice of the Court that the applicant is violating the said term, his bail will be liable to be canceled. The concerned Jail Superintendent shall obtain the personal bond from the applicant/accused. The applicant/accused shall also provide his mobile number or of his close relation to the concerned Jail Superintendent which be kept functional during the interim bail period. Applicant/accused shall surrender immediately before the concerned Jail Superintendent after the expiry of his interim bail period.

Application is disposed of. Dasti.

E-copy of the order be also sent to the applicant/accused as well as ^{to 1} concerned Jail Superintendent for compliance.


(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020

Bail Application No. 994/2020
FIR No. 688/14
State Vs. Aman @ Ammu
PS: Delhi Cantt.
U/s 307/302/34 IPC

29.05.2020

Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Rohit Kumar, Ld. Counsel for applicant/accused Aman @ Ammu (through Video Conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

Heard. Perused.

Ld. Counsel for the applicant has submitted that still the applicant is in jail for last more than 2 years in this case, therefore, he is entitled to be released on interim bail for 45 days in terms of direction dated 18.05.2020 of High Powered Committee of Hon'ble High Court of Delhi. However in terms of the aforesaid direction of High Powered Committee of Hon'ble High Court, it has to be verified as to whether there ^{is} any other criminal case pending against the applicant/accused. Hence, issue e-notice to the IO to verify as to whether any other criminal case pending against the applicant/accused or not. Also issue e-notice to the Jail Superintendent to file report since when the applicant is in custody in this case. TCR be also requisitioned.

Renotify on 30.05.2020.

Ashutosh
(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

*Final order for
what's app. v. copy
for J. J. 29/5*

Bail Application No. 998/20
State Vs. Ajay Kumar
FIR No.63/17
U/s. 392/34 IPC
PS : Mandir Marg

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Girish Kumar, Ld. Counsel for applicant/accused
Ajay Kumar (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perused the reply of the IO/SI Rahul Raushan. Heard.

Ld. Counsel for applicant/accused has submitted that applicant is ⁱⁿ custody since last about two years, ~~two~~ ^{three} of the co-accused persons have already been granted interim bail, applicant/accused is stated to be suffering from various ailments including respiratory problems and diabetes and since there is a great risk of the applicant/accused getting infected with COVID-19 in jail as it is difficult to follow social distancing there, the applicant/accused may be enlarged on interim bail for 45 days.

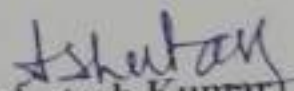
J. Shukla

Ld. Addl. PP for State has opposed the bail application on the nature and gravity of the offence.

Considering the totality of the facts and circumstances of the case and in view of the submissions made by Ld. Counsel for applicant/accused, applicant/accused Ajay Kumar is ordered to be released on interim bail for a period of 45 days on his furnishing of personal bond in the sum of Rs.25,000/- to the satisfaction of the concerned Jail Superintendent. However, applicant is directed not to influence or pressurize the prosecution's witnesses and in case, it is prima facie brought to the notice of the Court that the applicant is violating the said term, his bail will be liable to be canceled. The concerned Jail Superintendent shall obtain the personal bond from the applicant/accused. The applicant/accused shall also provide his mobile number or of his close relation to the concerned Jail Superintendent which be kept functional during the interim bail period. Applicant/accused shall surrender immediately before the concerned Jail Superintendent after the expiry of his interim bail period.

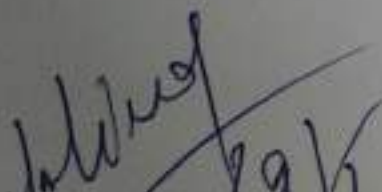
Application is disposed of. Dasti.

E-copy of the order be also sent to the applicant/accused as well as ^{to} concerned Jail Superintendent for compliance.


(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020



Bail Application No. 1111/2020
FIR No. 295/09
State Vs. Nand Lal Chaurasia
PS: Vasant Kunj (N)
U/s 279/304-A IPC

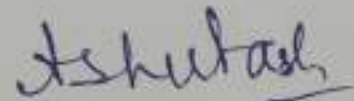
29.05.2020

Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Ms. Babita, Ld. Counsel for convict Nand Lal Chaurasiya.
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

Heard. Perused.

At this stage, at request of Ld. Counsel for convict, the present application is dismissed as withdrawn. Application stands disposed off accordingly. Copy of this order be given dasti.



(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

Misc. Bail Application No. 761/2020
FIR No.03/2013
State Vs. Salli
PS: Special Cell
U/s 3 & 4 MCOCA Act

29.05.2020

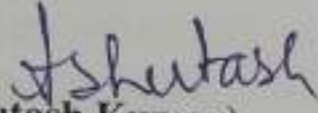
Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Naresh Kumar Talwar, Ld. Counsel for applicant/accused Salli (through video conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

Heard. Perused.

At request of Ld. Counsel for applicant/accused, renotify on

08.06.2020.


(Ashutosh Kumar)

Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

Bail Application No. 1112/2020
FIR No. 30/14
State Vs. Joginder @ Jhonny & Ors
PS: Special Cell
U/s 3(1), 3(4,3) (5) MCOCA

29.05.2020

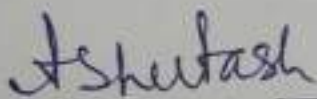
Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : None for applicant/accused Joginder @ Johnny & Ors, despite repeated calls.
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

No report of IO has been received. Issue e-notice to the IO to appear in person with detailed reply.

Although, none is present on behalf of applicant/accused, still in the interest of justice no adverse order is passed today.

Renotify on **01.06.2020**.


(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

Bail Application No. 992/2020
FIR No. 02/18
State Vs. Rahul @ Sumit
PS: Crime Branch
U/s 364A IPC IPC

29.05.2020

Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Pankaj Srivastav, Ld. Counsel for applicant/accused Rahul @ Sumit (through video conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

Copy of the e-reply of the IO has been received.

Heard. Perused.

On request of Ld. Counsel for applicant, issue e-notice to the Jail Superintendent to file the detailed reply regarding medical condition and treatment given to the applicant/accused. E-copy of this application be sent with the e-notice.

Renotify on 01.06.2020.

At request, of Ld. Counsel for applicant e-copy of reply of IO be sent to him.


(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO

NDD/PHC/ND/29.05.2020

Bail Application No. 1134/2020
FIR No. 288/2020
State Vs. Vinod Kumar
PS: Kishan Garh
U/s 411 IPC

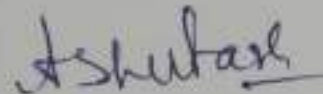
29.05.2020

Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Uday Pal Chaudhary, Ld. Counsel for applicant/accused.
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

Heard. Perused.

Ld. Counsel for accused/applicant has submitted that applicant has already been granted interim bail for 45 days in this case vide order dated 27.05.2020. He ^{has} accordingly prayed that the present application may be dismissed as withdrawn. Ordered accordingly. Bail application be consigned to record room.



(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

Application No. 995/20
State Vs. Rajesh @ Karambir
FIR No. 63/14
U/s. 3/4 MCOCA
PS : Spl. Cell

29.05.2020

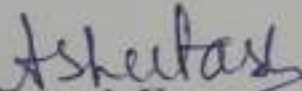
Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Ujjawal Puri, Ld. Counsel for applicant/accused Rajesh @ Karambir.
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

Ld. Counsel for applicant/accused has submitted that the regular bail application of the applicant is listed before the concerned Court for 09.07.2020 and the present urgent application was moved for early hearing of the said application but now he does not want to press the present application and the same may accordingly be dismissed as withdrawn. Ordered accordingly.

Application file be consigned to the Record Room.


(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020

Bail Application No. 824/20
State Vs. Dharmender Kashyap
FIR No.252/18
U/s. 304B/498A IPC
PS : V.K. (N)

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

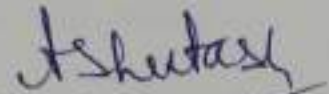
Present : Sh. Chander Prakash, Ld. Counsel for applicant/accused Dharmender Kashyap (through Video Conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Pursuant to previous order, reply of Deputy Superintendent, Central Jail No.07 has been received wherein it is mentioned that the conduct of the applicant/accused is satisfactory during his stay in jail and no punishment for violation of Prison Rules has been recorded against him. However, the interim bail application has been moved on the ground of medical condition of mother of the applicant/accused. The IO has not verified the medical documents of mother of the applicant/accused in spite of specific order dated 26.05.2020 passed in his presence.

Ashutosh

Hence, issue e-^{show}cause notice to the IO through DCP concerned for not complying order and not filing the reply. E-copy of this order as well as previous order dated 26.05.2020 be served upon the IO and the DCP concerned to ensure compliance of the order dated 26.05.2020.

List this interim bail application alongwith another connected interim bail application and the regular bail application of the applicant/accused on **01.06.2020**.



(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO

NDD/PHC/ND/29.05.2020

Bail Application No. 837/20
State Vs. Dharmender Kashyap
FIR No.252/18
U/s. 304B/498A IPC
PS : V.K. (N)

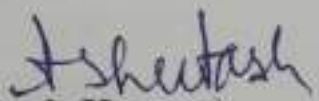
29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Ms. Neha Nagpal, Ld. Counsel for applicant/accused
Dharmender Kashyap (through Video Conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

Two interim bail applications of the applicant/accused are already adjourned for arguments on 01.06.2020. Accordingly, at request of the Ld. Counsel for applicant/accused, list this regular bail application on the same date i.e. **01.06.2020**.


(Ashutosh Kumar)

Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020

Bail Application No. 1102/20
State Vs. Kishan Gopal
FIR No.658/19
U/s. 420/467/468/120B/34 IPC
PS : V.K. (S)

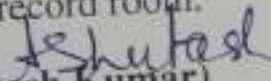
29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Applicant/accused Kishan Gopal in person with Ld. Proxy Counsel Sh. Ujjawal Puri for main Ld. Counsel Sh. Vijay Pal Singh.
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)
Heard. Perused.

Ld. Proxy Counsel for the applicant after taking instructions from the applicant/accused has stated that the applicant/accused has been released on interim bail vide order dated 19.05.2020 for a period of 45 days in view of the direction of High Powered Committed of Hon'ble High Court and that the present application for grant of regular bail may be dismissed as withdrawn and applicant/accused may move a fresh application if need be, at appropriate stage. Ordered accordingly.

Bail application file be consigned to the record room.


(Ashutosh Kumar)

Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020

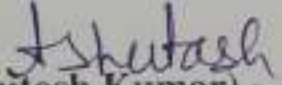
Bail Application No.807/20
State Vs. Dharmender Kashyap
FIR No.252/18
U/s. 304B/498A IPC
PS : V.K (N)

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Chander Prakash, Ld. Counsel for applicant/accused Dharmender Kashyap (through Video Conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

List this interim bail application alongwith another connected interim bail application already adjourned for **01.06.2020**.


(Ashutosh Kumar) —

Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020

Bail Application No. 3057/19
FIR No. 168/2014
State Vs. Dr. Amarjeet Bhalla
PS: Parliament Street
U/s 419/420/120B/174A IPC

29.05.2020

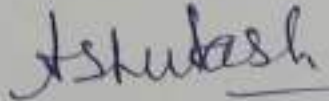
Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Satyavan Singh, Ld. Counsel for applicant/complainant.
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

Heard. Perused.

Ld. Counsel for applicant/complainant has submitted that present application for cancellation of bail of accused was moved as accused was violating certain terms of compromise entered between the parties but some talks for resolving the same are going on and now there is no urgency in this matter and hence the matter may be adjourned for longer date in July. Ordered accordingly.

Renotify on **31.07.2020**.


(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

Bail Application No. 991/2020
FIR No. 134/16
State Vs. Rakesh Khatri @ Rinku
PS: Vasant Kunj (N)
U/s 302/201/34 IPC

29.05.2020

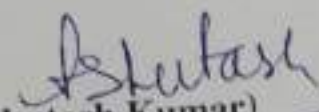
Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Pramod Tyagi, Ld. Counsel for applicant/accused
Rakesh Khatri @ Rinku
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

The IO has sent the report on Whatsapp of computer branch official but legible print out thereof could not be taken out as there is some problem in the printer. The official is directed to furnish the legible copy of the same on next date.

Heard, Perused.

At request of Ld. Counsel for applicant/accused and in view of his personal difficulty in addressing the arguments today, adjourned to 01.06.2020.


(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020

Bail Application No. 1140/20 R-671/20
State Vs. Rohit Mishra
FIR No.277/19
U/s. 420/467/468/471/170/120B/34 IPC & 66D IT Act
PS : Crime Branch

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. S.K. Singh, Ld. Counsel for applicant/accused Rohit Mishra.
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

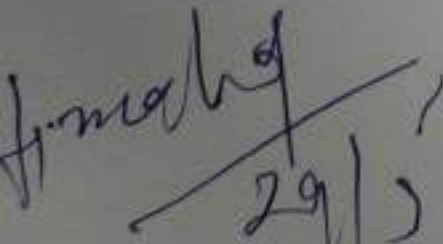
It is brought to my notice that the IO is admitted in hospital as he is suffering from COVID-19.

Issue e-notice to SHO concerned to depute some other police official who is familiar with the facts of the case, to appear in person with detailed reply. Chargesheet filed be requisitioned for NDOH.

Renotify on 30.05.2020.


(Ashutosh Kumar)

Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020


29/5

Bail Application No.1058/20 R-599

State Vs. Neeraj

FIR No.206/20

U/s. 376/506IPC

PS : Kishangarh

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Sameer Kulshrestha, Ld. Counsel for applicant/accused Neeraj (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

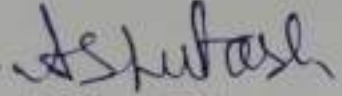
Prosecutrix in person with Ld. Counsel Ms. Sadhvi Bhardwaj for Delhi Commission of Women.

IO/WSI Brahmo Devi is present in person.

Ld. Counsel for applicant/accused has submitted that Sh. Sanjay Khanagwal, Ld. Roster Judge had heard the arguments thrice at length and is sitting as Roster Judge in bail matters tomorrow and accordingly, matter may be listed before him.

Ashutosh

In view of the said submission of Ld. Counsel for applicant/accused, matter is adjourned to **30.05.2020**. Prosecutrix and IO to appear in person on NDOH. Interim order to continue till NDOH. Dasti.



(Ashutosh Kumar) —

Roster Judge

ASJ/Special Court POCSO

NDD/PHC/ND/29.05.2020/D

Handwritten note:
for marking
th. NDOH
29/5

Misc. Bail Application No.859/20
State Vs. Sattish @ Dhillu & Ors.
FIR No.78/18
U/s. 3/4 MCOCA
PS : Spl. Cell

29.05.2020

Vide order order No. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. Rajiv Mohan, Ld. Counsel for the applicant/accused Naveen Khatri (through Video Conferencing).
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

Pursuant to previous order, reply dated 28.05.2020 of IO/ACP Lalit Mohan Negi has been filed wherein it is mentioned that the proposed surgery of wife of the applicant/accused is fixed for 01.06.2020 at Fortis Hospital, New Delhi.

Ld. Counsel for the applicant/accused has admitted that the previous interim bail application of the applicant/accused on similar grounds was dismissed vide order dated 25.04.2020 of Sh. Gurvinder Pal

Ashutosh

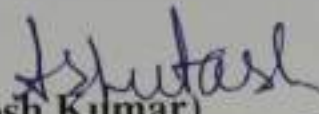
Singh, Ld. Roster Judge as the date of gall bladder surgery (having stone) of the applicant/accused was not fixed. He has further submitted that the applicant/accused has been granted three weeks' interim bail in case FIR No.216/17 u/s 302/307/34 IPC & 25/27 Arms Act PS Mianwali Nagar, Delhi by the Court of Sh. Praveen Singh, Ld. Roster Judge vide today's order for enabling the applicant/accused to attend to his wife and to make necessary arrangements for her surgery. He has further submitted that the said case FIR is one of the cases on the basis of which the present MCOCO case has been initiated. He has further submitted that the applicant/accused had love marriage and that no other family member^s of the applicant/accused supports him or his wife and there is nobody else to take care of his wife.

Ld. Addl. PP has strongly opposed the bail application on the nature and ground of the gravity of the offence. He has further submitted that removal of stone in the gall bladder by laparoscopy is a minor surgery and the patient is discharged within one day and that from the report of the IO, it is clear that there are two other brothers of the applicant/accused who can attend to the wife of the applicant/accused.

From the aforesaid arguments and material on record, prima facie it is clear that wife of the applicant/accused is not suffering from any life threatening disease. The removal of stone in the gall bladder by laparoscopy is a minor surgery and patient is normally discharged within one day of the surgery.

Ashutosh

Considering the nature and the gravity of the offences and in view of the clear bar provided u/s 21 of the MCOCA Act for grant of bail unless condition mentioned therein is satisfied. I am of the considered opinion that it is not a fit case to grant interim bail to the applicant/accused on the ground cited. Accordingly, the application is **dismissed**. Dasti.


(Ashutosh Kumar)

Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/29.05.2020

Bail Application No. 927/20
FIR No. 183/2017
State Vs. Rahul Kumar
PS: Vasant Kunj (N)
U/s 376 & 3&6 of POCSO Act

29.05.2020

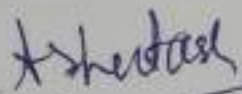
Vide order No. 5550-5634/D&SJ/NDD/2020 dated 27.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

/Present : Sh. V. S. Chauhan, Ld. Counsel for applicant/accused
Rahul (through video conferencing.
Sh. P. N. Singh, Ld. Addl. PP for State (through video Conferencing).

IO is absent despite being informed to appear in person.
Hence, issue e-BW in the sum of Rs. 5,000/- against the IO concerned.

Ld. Addl. PP for State has submitted that the brother of the victim has been informed qua hearing of this bail application today but he has stated that he will inform the victim as she has gone to her native village. Issue fresh e-notice to the victim through IO as per annexure-A. IO may make necessary arrangement for hearing the victim through VC if possible. E-copy of this order be sent to the IO/DCP concerned for necessary compliance. Chargesheet be retained till disposal of the ~~case~~ application.

Renotify on 08.06.2020.


(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND
29.05.2020